

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 05/09 held on 06.05.2008.

The Meeting No.05/09 of Norms Committee-II was held on 06.05.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A.S. Sandhoo, Director	DIT
3.	Shri B.D. Ghosh, Addl. IA	M/o Steel
4.	Shri. D.C. Suri, Addl. IA	DHI
5.	Shri A.K. Mishra, AD	M/o Steel
6.	Shri K. K. Funda, AD	DC(SSl)
7.	Shri Shyam Sunder, Dy. DGFT	DGFT.
8.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.: 4/5/81-ALC2/2008	Party Name:LIGHT ALLOY PRODUCTS LIMITED,	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status: Case Added
	HQ File :01/81/050/00059/AM09/	RLA File :04/24/040/00098/AM05/	Lic.No/Date:0410059507 08.07.2004	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 15/02/2005. We may inform RA accordingly.			

	Case No.:5/5/81-ALC2/2008	Party Name:G H INDUCTION INDIA PVT LTD	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Case Added
	HQ File :01/81/050/00060/AM09/	RLA File :04/81/040/00187/AM05/	Lic.No/Date:0410064104 16.11.2004	Defer Date:
2	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

	Case No.:6/5/81-ALC2/2008	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Case Added
	HQ File :01/81/050/00061/AM09/	RLA File :03/24/042/00327/AM05/	Lic.No/Date:0310314825 02.02.2005	Defer Date:
3	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

	Case No.:266/26/80-ALC2/2007	Party Name:NARAYAN POWERTECH PVT LTD	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00282/AM06/	RLA File :34/24/040/00175/AM05/	Lic.No/Date:3410013557 01.06.2005	Defer Date:29.04.2008
4	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee decided to hand over the file of the case to the representative of DHI for examination and comments. The case stands deferred and is re-listed on 24.06.2008.			

5	Case No.:7/5/81-ALC2/2008	Party Name:MCGECH MARINE ELECTRICALS PVT. LTD.	Meet No/Date:5/81- ALC2/2008 29.04.2008	Status:Case Added
	HQ File :01/81/050/00062/AM09/	RLA File :03/95/040/01313/AM06/	Lic.No/Date:0310367101 16.02.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

6	Case No.:1/5/81-ALC2/2008	Party Name:RADIANT COMPOSITES	Meet No/Date:5/81- ALC2/2008 29.04.2008	Status:Case Added
	HQ File :01/81/050/00056/AM09/	RLA File :09/24/040/00473/AM06/	Lic.No/Date:0910026873 14.07.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

7	Case No.:2/5/81-ALC2/2008	Party Name:MULTIQUADRANT IND.CONTROLS (I) PVT.LTD.	Meet No/Date:5/81- ALC2/2008 29.04.2008	Status:Case Added
	HQ File :01/81/050/00057/AM09/	RLA File :31/24/040/00132/AM07/	Lic.No/Date:3110025716 25.07.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

8	Case No.:8/5/81-ALC2/2008	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Case Added
	HQ File :01/81/050/00063/AM09/	RLA File :03/95/040/01030/AM07/	Lic.No/Date:0310414643 05.01.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

9	Case No.:1/10/81-ALC2/2007	Party Name:VEELINE MEDIA LTD.	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00019/AM08/	RLA File :02/24/040/00348/AM07/	Lic.No/Date:0210099773 05.04.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(74)/2007-IPHW dated 05.05.2008 (copy enclosed), as applied. R/A may take suitable consequential action accordingly.			

10	Case No.:14/22/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00227/AM08/	RLA File :32/24/040/00021/AM08/	Lic.No/Date:3210035899 03.08.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the reply received from the firm is not proper. Drawings as required have not been furnished. It has been decided to once again issue D/L asking for the detailed information with drawings etc. The case stands deferred and to be relisted on 10.06.2008.			

11	Case No.:21/28/81-ALC2/2007	Party Name:PROFICONS ELECTRONIC MFG. CO.PVT. LTD.	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00302/AM08/	RLA File :31/24/040/00162/AM08/	Lic.No/Date:3110030687 07.09.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 23/10/2007. We may inform RA accordingly.			

12	Case No.:11/30/80-ALC2/2007	Party Name:ENERGY DEVELOPMENT CO. LTD,	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00483/AM08/	RLA File :07/24/040/00463/AM08/	Lic.No/Date:0710053696 05.10.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

13	Case No.:16/30/80-ALC2/2007	Party Name:BOVING FOURESS LIMITED,	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00488/AM08/	RLA File :07/24/040/00479/AM08/	Lic.No/Date:0710053703 05.10.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

14	Case No.: 31/30/80-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00503/AM08/	RLA File :07/21/040/00709/AM08/	Lic.No/Date:0710053783 11.10.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

15	Case No.: 33/30/80-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00505/AM08/	RLA File :07/24/040/00502/AM08/	Lic.No/Date:0710053802 12.10.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

16	Case No.:10/32/81-ALC2/2007	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00378/AM08/	RLA File :22/24/040/00300/AM07/	Lic.No/Date:2210007152 18.10.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Description of export product may be modified as "Sunbond Aluminium Composite Panel 3 MM – 0.21 MM Aluminium Thickness, PVDF Coated". 2. Net Weight of 18.5 MT may be specified with the quantity of export product. 3. Words "0.21 MM thick" may be suffixed with the description of import item at S.No. 1 and its quantity may be allowed as 5.82 MT inclusive of 3% wastage. 4. Quantity of import items at S.No. 2, 3 & 4 may be allowed as 12.6 MT, 0.488 MT and 0.394 MT respectively inclusive of wastage of 5%. R/A may take suitable consequential action accordingly.			

17	Case No.:9/5/81-ALC2/2008	Party Name:CARPO ELECTRONICKS LTD	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Case Added
	HQ File :01/81/050/00064/AM09/	RLA File :06/24/040/00023/AM08/	Lic.No/Date:0610012435 22.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

18	Case No.:19/32/81-ALC2/2007	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00387/AM08/	RLA File :31/24/040/00244/AM08/	Lic.No/Date:3110031266 23.10.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the firm has been directed to appear for personal hearing in a similar case of theirs on 10.06.2008. Hence this case may also be decided after the PH. The case stands deferred and to be relisted on 24.06.2008.			

19	Case No.:29/32/81-ALC2/2007	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00397/AM08/	RLA File :31/24/040/00243/AM08/	Lic.No/Date:3110031274 24.10.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the firm has been directed to appear for personal hearing in a similar case of theirs on 10.06.2008. Hence this case may also be decided after the PH. The case stands deferred and to be relisted on 24.06.2008.			

20	Case No.:18/33/80-ALC2/2007	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00558/AM08/	RLA File :03/95/040/00765/AM08/	Lic.No/Date:0310448808 01.11.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

21	Case No.:8/33/81-ALC2/2007	Party Name:ANAND INDUSTRIAL ENTERPRISES	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00405/AM08/	RLA File :07/24/040/00554/AM08/	Lic.No/Date:0710054300 01.11.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

22	Case No.:11/33/81-ALC2/2007	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00408/AM08/	RLA File :03/95/040/00768/AM08/	Lic.No/Date:0310448758 01.11.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 10.06.2008.			

23	Case No.:12/33/81-ALC2/2007	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00409/AM08/	RLA File :03/95/040/00760/AM08/	Lic.No/Date:0310448768 01.11.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 10.06.2008.			

24	Case No.:25/33/80-ALC2/2007	Party Name:FORBES MARSHALL PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00565/AM08/	RLA File :31/24/040/00260/AM08/	Lic.No/Date:3110031468 05.11.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that this case pertains to NC-I. Hence decided to transfer the case to NC-I.			

25	Case No.:26/33/80-ALC2/2007	Party Name:FORBES MARSHALL PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00566/AM08/	RLA File :31/24/040/00267/AM08/	Lic.No/Date:3110031469 05.11.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

26	Case No.:18/33/81-ALC2/2007	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00415/AM08/	RLA File :05/24/040/00615/AM08/	Lic.No/Date:0510211603 05.11.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that this case pertains to NC-IV. Hence decided to transfer the case to NC-IV.			

27	Case No.:21/33/81-ALC2/2007	Party Name:SPIRAX MARSHALL PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00418/AM08/	RLA File :31/24/040/00271/AM08/	Lic.No/Date:3110031485 06.11.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

28	Case No.:7/36/80-ALC2/2007	Party Name: ICAM TECHNOLOGY	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00580/AM08/	RLA File :52/24/040/00020/AM08/	Lic.No/Date:5210022448 08.11.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as applied for on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

29	Case No.:10/5/81-ALC2/2008	Party Name:WESTERN CABLEX ENGG. PVT. LTD.,	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Case Added
	HQ File :01/81/050/00065/AM09/	RLA File :03/95/040/00789/AM08/	Lic.No/Date:0310449758 08.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

30	Case No.:6/36/81-ALC2/2007	Party Name: PRAGATHI CONTROLS,	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00426/AM08/	RLA File :07/24/040/00334/AM08/	Lic.No/Date:0710054430 12.11.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as applied for on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

31	Case No.:11/40/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00449/AM08/	RLA File :07/24/040/00585/AM08/	Lic.No/Date:0710054599 21.11.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as applied for on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

32	Case No.:12/40/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616 22.11.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the reply received from the firm is not proper. It has been decided to once again issue D/L and call for the following information from the firm. The case stands deferred and to be relisted on 24.06.2008:- 1. Import quantities mentioned in your letter dated 15.4.2008 and these are supposed to be used for 1 set of export product. Same quantities have been indicated for 3 sets of export product. Please clarify about the exact export quantity and corresponding quantity of each import item. 2. Import item No. 13, 14 & 21 appear to be consumables or raw material. Why these have been stated as components? Please also confirm that other items will be used in export product in as imported condition. 3. Difference in net and gross weight of export product as stated in your letter dated 15.4.2008 in quite high. Please confirm the exact figures.			

33	Case No.: 31/40/81-ALC2/2007	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM08/	RLA File :04/24/040/00303/AM08/	Lic.No/Date:0410092530 07.12.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.06.2008: - 1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.			

34	Case No.: 36/40/81-ALC2/2007	Party Name:WILSON ENGINEERING INDUSTRIES PVT. LTD.	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00474/AM08/	RLA File :02/24/040/00236/AM08/	Lic.No/Date:0210107077 12.12.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as applied for on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

35	Case No.: 44/40/81-ALC2/2007	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00482/AM08/	RLA File :03/95/040/00915/AM08/	Lic.No/Date:0310453848 13.12.2007	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 24.06.2008.			

Case No.:1/41/81-ALC2/2007	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00484/AM08/	RLA File :22/24/040/00043/AM08/	Lic.No/Date:2210007317 20.12.2007	Defer Date:29.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Description of export product may be modified as "Aluminium Composite Panel 4 MM – 0.5 MM Aluminium Thickness, PVDF Coated". 2. Net Weight of 108.53 MT may be specified with the quantity of export product. 3. Words "0.5 MM thick" may be suffixed with the description of import item at S.No. 1. 4. Quantity of import items at S.No. 1 to 4 may be allowed as applied for. R/A may take suitable consequential action accordingly.			

Case No.:2/44/81-ALC2/2007	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00488/AM08/	RLA File :22/24/040/00052/AM08/	Lic.No/Date:2210007355 04.01.2008	Defer Date:29.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Words "4 MM – 0.5 MM Aluminium Thickness, PVDF Coated" may be suffixed with the description of export product. 2. Net Weight of 108.53 MT may be specified with the quantity of export product. 3. Words "0.5 MM thick" may be suffixed with the description of import item at S.No. 1. 4. Quantity of import items at S.No. 1 to 4 may be allowed as applied for. R/A may take suitable consequential action accordingly.			

38	Case No.:4/44/81-ALC2/2007	Party Name:SHILCHAR TECHNOLOGIES LTD	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00490/AM08/	RLA File :34/24/040/00202/AM08/	Lic.No/Date:3410020577 08.01.2008	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. The description of the item of export at S. No. 1 may be suffixed with "each weighing 17 gm and containing 11 gm of lamination and 4 gm of copper wire". 2. Quantity of import item No. 1 may be restricted to 2222 KG (net + 1% wastage). 3. Quantity of import item No. 2 may be restricted to 200000 No. (net to net) 4. Quantity of import item No. 3 may be restricted to 808 KG (net + 1% wastage). 5. Quantity of import item No. 4 may be allowed as applied. 6. Quantity of import item No. 5 may be restricted to 81,600 mtrs. (Net + 2% wastage). 7. Quantity of import item No. 6 may be restricted to 30,300 mtrs. (net + 1% wastage). 8. The firm may be advised to apply for fixation of SION. R/A may take suitable consequential action accordingly.			

39	Case No.:1/50/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00679/AM08/	RLA File :32/24/040/00079/AM08/	Lic.No/Date:3210037271 15.02.2008	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 24.06.2008.			

40	Case No.:2/50/81-ALC2/2007	Party Name:KHANDELWAL BRASS INDUSTRIES,	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00680/AM08/	RLA File :24/80/040/00007/AM08/	Lic.No/Date:2410020595 20.02.2008	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that this case pertains to NC-I. Hence decided to transfer the case to NC-I.			

41	Case No.:3/50/81-ALC2/2007	Party Name:SINTEX INDUSTRIES LTD,	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00681/AM08/	RLA File :08/24/040/00259/AM08/	Lic.No/Date:0810070266 21.02.2008	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

42	Case No.:5/50/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00683/AM08/	RLA File :11/24/040/00051/AM08/	Lic.No/Date:1110016857 26.02.2008	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

43	Case No.:4/50/81-ALC2/2007	Party Name:H P INTERNATIONAL CORPORATION	Meet No/Date:5/81-ALC2/2008 29.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00682/AM08/	RLA File :24/80/040/00008/AM08/	Lic.No/Date:2410020660 28.02.2008	Defer Date:29.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that this case pertains to NC-I. Hence decided to transfer the case to NC-I.			

44	Case No.:3/5/81-ALC2/2008	Party Name:PESHAVARIA EXPORTS PVT. LTD.	Meet No/Date:5/81- ALC2/2008 29.04.2008	Status:Case Added
	HQ File :01/81/050/00058/AM09/	RLA File :24/80/040/00001/AM09/	Lic.No/Date:2410021030 17.04.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that this case pertains to NC-I. Hence decided to transfer the case to NC-I.			

PART'A'DEPPER

S.No.18

Case No.A - 268	M/s Delton Cables Ltd.
Meeting No.05/81	F.No.01/81/162/ 1055/AM08/DES-II
Dated: 29-04-2008	Advance Licence No 0510212061 dt 14-11-2007
	RLA F.No.05/24/40/603/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the matter is under examination of DOT. The case stands deferred and to be relisted on 24.06.2008.

S.No.19

Case No.A -269	M/s Delton Cables Ltd.
Meeting No.05/81	F.No.01/81/162/1053/AM08/DES-II
Dated: 29-04-2008	Advance Licence No 0510209764 dt 28-09-2007
	RLA F.No. 05/24/40/516/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the matter is under examination of DOT. The case stands deferred and to be relisted on 24.06.2008.

S.No.20

Case No.A -270	M/s RPG Cables Ltd.
Meeting No.05/81	F.No.01/81/162/1041/AM08/DES-II
Dated: 29-04-2008	Advance Licence No 0310450456 dt 16-11-2007
	RLA F.No.03/45/40/637/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 15/04/2008. We may withdraw the case.

S.No.21

Case No.A - 271	M/s RPG Cables Ltd.
Meeting No.05/81	F.No.01/81/162/1042/AM08/DES-II
Dated: 29-04-2008	Advance Licence No 0310450471 dt 16-11-2007
	RLA F.No.03/95/40/812/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 15/04/2008. We may withdraw the case.

S.No.22

Case No.A - 277	M/s Continental Device India Ltd.Chandigarh
Meeting No.05/81	F.No.01/81/162/1044/AM08/DES-II
Dated: 29-04-2008	Advance Licence No 2210007274 dt 30-11-2007
	RLA F.No.22/24/40/0145/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(18)/2008-IPHW dated 24.04.2008 (copy enclosed).

R/A may take suitable consequential action accordingly.

S.No.23

Case No.A -279	M/s Anand Industrial Enterprises,Bangalore.
Meeting No.05/81	F.No.01/81/162/1048/AM08/DES-II
Dated: 29-04-2008	Advance Licence No 0710055003 dt 14-12-2007
	RLA F.No.07/24/40/634/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for on nil wastage basis.

R/A may take suitable consequential action accordingly.

S.No.24

Case No.A - 282	M/s Bhansali Cables Conductors (P) Ltd.
Meeting No.05/81	F.No.01/81/162/1054/AM08/DES-II
Dated: 29-04-2008	Advance Licence No 0510212165 dt 16-11-2007
	RLA F.No.05/24/40/597/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the matter is under examination of DOT. The case stands deferred and to be relisted on 24.06.2008.

S.No.25

Case No.A –37	M/s.MIRC ELECTRONICS LTD. .
Meeting No.05/81	F.No.01/81/162/214 /AM08/DES-II
Dated: 29-04-2008	Advance Licence No 03410428698 dt.4-05-2007
	RLA F.No.033/95/40/55/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 24.06.2008.

PART "AR" DEFFER

S.No.4

Case No.AR -117	M/s. Control Techniques India Ltd. Chennai .
Meeting No.05/81	F.No.01/ 81/50/134/am08/DES-II
Dated: 29-04-2008	Advance Licence No 0410089888 dt. 08-06-2007
	RLA F.No. 04/24/40/92/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(49)/2007-IPHW dated 03.04.2008 (copy enclosed), on net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

S.No.5

Case No.AR -118	M/s. Control Techniques India Ltd. Chennai .
Meeting No.05/81	F.No.01/ 81/50/67/am08/DES-II
Dated: 29-04-2008	Advance Licence No 0410089287 dt. 03-05-2007
	RLA F.No. 04/24/40/28/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(48)/2007-IPHW dated 03.04.2008 (copy enclosed), on net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

S.No.6

Case No.AR -79	M/s.Usha Martin Ltd.
Meeting No.05/81	F.No.01/81/162/196/AM06/DES-II
Dated: 29-04-2008	Advance Licence No 0210052522 dt.17-07-2003
	RLA F.No.02/73/4020/AM04

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DOT vide their letter No. 15-72/2003-IP dated 07.04.2008 (copy enclosed).

R/A may take suitable consequential action accordingly.

S.No.7

Case No. AR- 43	M/s Vem Technologies Pvt. Ltd..
Meeting No.05/81	F.No.01/81/162/254/am07/DES-II
Dated: 29-04-2008	RLA No. 09/24/40/115/am07
	No.0910026770 dt.6-07-2006

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the firm has failed to furnish the required information as called for from them during their personal hearing despite several reminders. Hence the firm decided to reject the case of the firm.

R/A may take suitable consequential action accordingly.

S.No.8

Case No.AR - 106	M/s Paramount communication Ltd.New Delhi
Meeting No.05/81	F.No.01/86/162/205/AM02/Des-VII/Des-II
Dated: 29-04-2008	Advance Licence No 0510037861 dt.06-06-2001
	RLA F.No. 05/88/40/047/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 06.05.2008. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 24.06.2008.
